

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 23728 OF 2015 AND 2502
OF 2016
WITH
PRAYER FOR INTERIM RELIEF

M/s. Greater Noida Industrial Development Authority

.....Petitioner

Versus

Commissioner of Customs, Central Excise & Service Tax, Noida

....Respondents

OFFICE REPORT

The matters were listed before the Hon'ble Court on 8th August, 2016 when the Court was pleased to pass the following order :-

**“In view of the letter circulated by learned counsel for the petitioner, list the matter after ten weeks.
In the meanwhile, pleadings be completed.”**

It is submitted that counsel for the petitioner has on 18th October, 2016 filed rejoinder affidavit in S.L.P(C) 23728 of 2015 and copy of the rejoinder affidavit is being circulated herewith.

It is further submitted that counsel for the sole respondent has on 23rd August, 2016 filed counter affidavit in S.L.P(C) 2502 of 2016 and copy of the counter affidavit has been included in the paper books. The counsel for the petitioner has on 18th October, 2016 filed rejoinder affidavit in S.L.P(C) 2502 of 2016 and copy of the rejoinder affidavit is being circulated herewith. Service of notice is complete in both the matters.

The matters are listed before the Hon'ble Court with this Office Report .

Dated this the 19th Day of October, 2016.

ASSISTANT REGISTRAR

Copy to:

1. Ms. Pragya Baghel, Advocate
A-207, Defence Colony, New Delhi
2. Mr. B.K. Prasad, Advocate,
Central Agency Section,
Supreme Court of India, New Delhi.

ASSISTANT REGISTRAR